

13

Central Administrative Tribunal
Principal Bench.

RA 154/96
in
OA 205/96

New Delhi this the 3rd day of September, 1996

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Smt. Sumriti & Another ...Applicants.

By Advocate Shri H.B. Mishra.
Versus

Union of India & Ors. ...Respondents.

ORDER (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

This is a Review Application filed by the applicants for review of the judgement/order dated 19.7.1996 in O.A. 205/96.

2. On careful perusal of the Review Application, it is seen that the applicants seek review of the judgement on the grounds that he could not produce certain material at the time of hearing and disposal of the matter on 19.7.1996, namely, the relevant rules and a judgement of this Tribunal dated 9.7.1996 in O.A. 2380/95. / Apart from this, in order to somehow bring this application within the scope and ambit of Order 47 Rule 1 CPC under which alone a review of a judgement/order is permissible, the review applicant has alleged that there are errors on the face of the record.

3. No new grounds have been raised which could not have been raised at the time when the application was heard which justifies any review. The applicant's grievance is that the order is wrong, but that apprehension cannot be a ground for review. The application for review is, therefore, dismissed.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)